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[Prof. (Mrs.) Asima Chatterjee] taken up more extensively. Now. so far as education is concerned, I think the whole policy is to be revised. How to improve education, how to eradicate illiteracy? I would like to suggest that book learning has to be partially substituted by practical work, games, craft work, field work and social services and' to give training about the environ ment and in order to nourish students' interests and curosities, em phasis should be laid on work programmes, sicnece with general' education and cultural programmes for developing power of creataivity in children, as suggested by Gandhiji, the Father of the Nation. For successful implementation of the future policy, as mentioned in the President's Address, all parties should cooperate, as mentioned by my honrible colleague, Mr. Kapil Verma, and we should work unitedly for the economic growth of the country in order to build a strong India and also we should make serious effort by providing the common man with essential commodities at reasonable prices at least for survival and by providing them job opportunities so that they can lead a good life.

Regarding wasteland development, the Wasteland Development Board has been constituted and it was decided that fodder and fuelwould should be grown. But so far, nothing has been done and therefore, it is my request to the present Government to formulate some programmes for the development of fodder and fuelwood in wasteland.

While concluding, I most say that until and unless we work unitedly, it is impossible to build a better and strong India and also to maintain the national unity and integration. It is my last speech because I am going to retire in May. It would be a. pleasure for me if the Government accepts my sug-

gestions and I would be extremely grateful. Thank you.

THE VICE-CHAIRMAN (DR.. G. VIJAYA MOHAN REDDY): Dr. Ratnakar Pandey.

SHRI FAWAN KUMAR BAN-SAL: Sir, now we have one hour and within one hour, this matter regarding Nizamuddih incident can be disposed of Otherwise, we won't be able to take it up. So please ask for Home Minister's statement. (Interruptions).

SHRIMATI JAYANTHI NAT-ARAJAN : We will be very brief.

SHRI PAWAN KUMAR BAN-SAL: We will be brief in our clarifications. I request if, you take it up right now, we will be able to conclude it.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Will the hon. Minister agree?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA-MMAD SAYEED): Yes Sir.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Shall we take it up

4-00 P.M.

STATEMENT BY MINISTER

Re. Police Firing in Nizamuddin Area of Delhi

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Copies of the statement have to be circulated.

SHRI PAWAN KUMAR BAN-SAL (Punjab): Let the Minister start.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA MMAD SAYEED): Sir, I wish to-apprise __ (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Copies have Hot reached the Members.

SHRIMATI JAYANTHI NAT-ARAJAN: We don't mind that the copies have not been given. We are not objecting to the statement being made. Let him make it. (Interrupt tions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): We will wait.

श्री रामचन्द्र विकल । (उत्तर प्रदेश): पहले हमें स्टैटमेंट की कापी तो दीजिये।

भी सुरेन्द्रजीत सिंह सहलूवालिया । पहले स्टैटमेंट हो जाय, कापी बाद में मिल जायगी।

SHRI PAWAN KUMAR BAN-SAL: We are not insisting on the copies. Let the Minister, make the statement.

SHRIMATI JAYANTHI NAT-ARAJAN: We only requested the Home Minister to come at 4 O' cloek. We are not objecting. (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Let them come to art agreement. (Interruptions).

SHRI KAMAL MORARKA: .. Let them note down the points and ask their clarifications.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): If all the Members agree to it, the statement can be made. Hon; Minis ter. ...

SHRI MUFTI. MOHA-MMAD SAYEED: Sir, I wish to apprise the hon Members of this august House about the uriforunte incident which took place in the Nizarnuddin area of New Delhi on the morning of 17th March 1990.

On 14th March 1990, the officebearers of the Arya Samaj, Jor Bagb, approached the local police for providing assistance to them' on 17th March 1990 for the construction of a boundary wall around a plot of land measuring about 15 Bighas adjoining the cremation ground on Lala Lajpat Rai Marg, opposite Lodhi Hotel. This plot of land has been a bone of contention between the Arya Samaj, Jor Bagh, and the Kabristan Management Committee of Nizamuddin for some time past. Since the title of the land was in dispute the Arya Samaj was advised to postpone the construction till the title was established. In the past also, whenever the Arya Samaj had approached the police, they were persuaded to postpone the construction- The office-bearers of Arya Samaj and other local leaders also assured the local police in the meeting held by the Additional Deputy Commissioner of Police (South District) on 16-3-1990 that they would only hold a 'satsang' and not undertake any construction.

However, on 17-3-1990, large crowd began collecting at the site from 7-15 a.m. onwards armed with hockey sticks, lathis, etc. and some vehicles also began to arrive with bricks. Sensing trouble, the local police which had only deployed a platoon earlier, summoned reinforcements. Senior police officers also arrived at the spot. A large number of persons who had gathered at the site were disarmed of lathis etc. In the meantime, crowd belonging to the other community started collecting across the 'nallah' in the rear of the cremation ground and began pelting stones. A heap of* rags was set on fire by some miscreants. Tear-gas shells were fired by the police when the crowd did not heed the warning, but this proved ineffective because of the direction of wind. The SHO, Hazrat

[Shri Mufti Mohammad Sayeed]
Nizamuddin H.N. Din, and S. I.
Iqbal Mohd. had to resort to firing
two rounds each from service revolvers. Thereafter, when the crowd
oame on the Lajpat Rai Marg and
started stopping vehicles and attacking passengers, four tear-gas shells
were fired to disperse the mob. The
mob surrounded a Head Constable
and a Constable and the Head
Constable was beaten up mercilessly.
Finding no alternative, six rounds
were fired in the air to scare away
the miscreants.

The police had to resort to firing again to disperse the miscreants when a large number of persons gathered on the terraces of the buildings started attacking the police with stones etc.

The Lt. Governor of Delhi also reached the spot. He talked to the leaders of the Arya Samaj and the people of the Basti. Other political leaders had also arrived. The situation was thereafter defused. However, certain miscreants, while dispersing, set some jhuggis on fire. To disperse them, the police again had to resort to lathi-charge and firing in the area. A judicial inquiry by a retired Judge of High Court, Shri M. S. Gujral has been ordered into the incident. Ex-gratia payment of Rs. 50,000/- to the next of kin of those killed, Rs. 10,000/- in the case of those seriously injured and Rs. 3,000/in the case of those with simple injuries has been announced by the Lt. Governor of Delhi.

I would request the Hon'ble Members to join me in conveying the deepest sympathies to the bereaved families. We also share their grief. I would also appeal to all the Hon'ble Members to assist in maintaining harmony and peace in the Capital.

I would further like to inform the Hon'ble Members that I per-

sonally visited the site of the incident today and met the next of kin of the deceased persons and those who received injuries. The police authorities have been asked to exercise utmost vigil and ensure that no untoward incident occurs. Financial assistance to the tune of Rs. 10,000 to the next of kin of each deceased person and Rs. 3,000/- to each of the injured persons has been sanctioned from the Home Ministry's Discretionary Fund. I assure the House that the situation is fully under control and all necessary steps have been taken to maintain communal peace and harmony.

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) । माननीय उपसभाव्यक्ष जी, यह जो घटना निजामुहीन ग्रीलिया के दरगाह के समीप लाजपत नगर मार्केंट में हुई है, यह दिल्ली में साम्प्रदायिक तत्वों द्वारा हिन्दू और मुसलमानों के बीच में जो सौहार्दपूर्ण वाता-वरण है, उसके लिये में इसे एक बहुत बड़ी चुनौती और चैलेंज मानता हूं। निजामुदीत भौलिया उनमें से थे जो कहते थे कि हिन्दू-म् सलमान कोई नहीं है। जो मन से पवित्र है, जो दूसरों के दुख में दुखी होता है वहीं सब कुछ है, वही धर्म है वही कमें है वहीं इंसानियत है। ऐसे व्यक्ति के मजार के समीप चाहे श्रायं समाज हो या कोई धार्मिक साम्प्रदायिक संस्था हो या चाहे मुसलमानों का कोई स्थान हो, दीवाल खड़ी करने के नाम, पर, जैसा कि मंत्रों महोदय ने कहा कि निजामदीन ग्रौलिया ट्रस्ट के ग्रंतर्गत वह शमशान भूमि यी ग्रौर उसका झगड़ा चल रहा था। मैं जानना चाहता हूं कि कौन से वे तत्व हैं जो इसके लिये उत्तरदाई है ? क्या भारतीय जनता पार्टी के दो सांसद, जो दिल्ली में इस पार्टी के पदाधिकारी भी हैं, श्री खुराना जी ग्रौर डा० विजय कुमार मल्होबाजी वहां पर उपस्थित नहीं थे ग्रीर उन लोगों ने हिन्दू भावना भड़काने की कोशिश नहीं की ? मैं यह भी जानना चाहता हूं कि जो सर्वीच्च शिखर है, मजार परक्या उँस पर गोली नहीं चलाई गई? हमारे पुलिस ऋधीकाक जो उस समय ड्यूटी पर थे ग्रादित्य ग्रायं, उन्होंने कहा है कि गोली चलाने का आदेश पुलिस श्रायुक्त रंगनाथन ने दिया था.। मैं यह जानना चाहता

हं कि दीवार पर पांच फ़ुट की कंचाई पर गोलियों के निशान कैसे बन गये? जब उनसे यह पछा गया तो उन्होंने कहा कि ये निशान मैंने नहीं देखे। मैं उनके बारे में क्या कह सकता हूं। यहां केवल गृह मंत्री नहीं गये हैं, हम भी वहां गये हैं। वहां पर पुलिस ने जानवृद्धकर गोली चलाई ग्रीर निर्दीष लोग झ गी-झोंपड़ी में रहने वाले लोग मारे गये। कितने ही लोगों का अभी तक पता नहीं है। लिस उनके बार में नहीं बता पा रही है। कितने ही लोग गायब किये गये हैं, कितने ही लोगों की हत्या की गई है। सरकार का कहना है कि दो श्रादमी मारे गये लेकिन जनता में यह चर्चा ह, हिन्दू और मुसलमान, दोनों में नी जादमी मारे गये। यह इस बात का ब्योतक है कि केवल कश्मीर नहीं जल रहा है, मजहबी आग में दिल्ली को जलाने की साजिश ये साम्प्रदायिक ताकते कर रही है। अपने स्वार्थं के लिए देश का बंटवारा करके, देश में साम्प्रदायिक भावना भड़काकर, इमोशन भड़काकर, दंगा, कराकर अपनी सिद्धि के लिये ये लोग हिन्दू नार्ड खेल रहे हैं।

जो शहीद हुए हैं, जो निर्दीष मारे गये है, उनके प्रति यह सदन श्रद्धांजली अपित करता है । मैं मुख्तसर में दो तीन स्पष्टीकरण भन्त्री महोदय से जानना चाहता हं। जब यह विवाद की भूमि थी, वह कौन सा थाना और पुलिस महकमा था जिसने आदेश दिया वहां दीवार खड़ी करने के लिए या किसी ऐसी बात को रोकने के लिए जिससे साम्प्रदायिकता की श्राग भड़के दूसरा में यह जानना चाहता हूं कि कितने लोग अब तक गायब है या उनका पता नहीं लगा है और कितने लोगों को चोट श्राई हैं। मन्त्री महोदय ने दान देते सभय दो तरह का काइ-हरिया बनाया है, गम्भीर चोट श्रौर साधारण चोट । खून का बदला पैसे से नहीं चुकाया जा सकता । जिसके घर का श्रादमी श्रीर गरीव का बच्चा चला गया, वह लौट कर आने बाला नहीं है। मन्त्री लोग भी गये थे और गह मन्त्री जी भी गये थे। जो वास्तविक स्थिति हैं उसमें साम्प्रदायिकता की ग्राग पर राजनीति की रोटी सेकने वाले तत्वों ने इस कांड को कराया । मुसलमानों के मसीहा *....

*Not recorded.

THE VICE-CHAIRMAN (DR. G. VIJAY A MOHAN REDDY): This will not go on record. Please confine yourself to the subject.

. **षा**० रत्नाकर पाण्डेयः*

श्री कमल मोरारका (राजस्थान) : पाण्डे जी, एक मिनट सून लेंगे।

श्रीमती सत्या बहिन (उत्तर प्रदेश);* मोरारका जी, साम्प्रदायिकता के खिलाफ बोल रहे हैं, अतः कृपया बोलने दीजिये।

THE VICE-CHAIRMAN (DR. G. VIJAY A MOHAN REDDY): What he has said will not go on record.

SHRT KAMAL MORARKA Pandeji, in the morning, this matter was raised in the House and the whole House shared the concern and the whole House expressed the view that riot is a bad thing, and this happened in Delhi itself. The Opposition wanted the Government to make a statement today itself. Mr. Gujral was here and he got up and instantly agreed to make a statement. My request to the Members is this: Please ask your clarifications, whatever clarifications you want. But, if you spoil the atmosphere by making allegations against the Prime Minister, then we will atari replying to them.

DR. RATNAKAR PANDEY! I am only stating the facts.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY) What are the facts? ____ (*Interrup* tions) --

DR. RATNAKAR PANDEY: The Prime Minister is not going __(Interruptions) _

THE VICE-CHAIRMAN (DR G. VIJAYA MOHAN REDDY) No. That will not go on record (Interruptions) ---

SHRI KAMAL MORARKA: Mr. Pandey, if you make allegations calling them as facts, then I will also say that it is the Congress (I) which has communalised the entire country, which has communalised the entire atmosphere in the country, to such an extent -that unless riots take place it will not feel happy. If you want, I will also say this. So, do not bring in these things. Hease ask? for clarifications.

दा० रस्तकर पाण्डेय: माननीय उपसभा-व्यक्ष महोद्रम, में पूछता चाहता हूं भातनीय बुद्धारी साहब ने बहां कहा है कि इस दंगे में कांग्रेस का हाथ है। मैं इतना ही कह रहा था उनको मुसलमानों का प्रीस्ट हमारे प्रधान मंत्री मानते हैं ग्रीर वह जाकर के इस तरह का ग्राग भड़काने वाला बयान देते हैं। हमारा दल जो साम्प्रदाधिकता विरोधी दल सारे विश्व में विख्यात है उसको बदनाम करने की साजिश धर्म के ठेकेदार चाहे किसी भी दल के हों यह सारी वास्त-विकता इस सदन के सामने माननीय मंत्री जी रखें।

THE VICE-CHAIRMAN (DR. G. VIJAY MOHAN REDDY): Now, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Sir, I am thankful to the Home Minister for his statement which 1 wanted today in the morning. But a copy of the statement could not be given to the Members because of some changes in the timings. Whatever the Home Minister might have stated, the day before yesterday, when it occurred—it occurred in the morning—and when it was brought to my notice by our party in Delhi, I went to that place. I inspected the place and] talked to the residents there. I talked to the police officials posted there. Then having come back, I talked to the Home Minister twice, once immediately after coming back from the place and again in the afternoon whom) heard certain other develop-

ments had taken place in the meantime. It is a matter of very serious concern in as much as in that particular place even in 1947 there was no such communal clash though many years since there was a Muslim mohalla on this side of the nullah and on the other side of the road there were Hindu areas. That area where people hitherto were living in communal harmony, suddenly plunged into communal clash. It is true that there is a dispute as to the ownership of that land, the land on which there is a burning ghat and the land on which there is a Muslim burial ground and there is' no identifiable demarcation between the two pieces of land. There was a dispute from the burning ghat side with people from Arya Samaj demanding that that land was theirs and that land also extended to further areas, and from the other side people claiming that that land belonged to Waqf. It is also true that in the meantime on the land which is reported to be belonging to Waqf some jhuggis have come up where some Bangladeshi migrants are living, very poor people; some rag-rickers also live there. I was shown the plan of that land by the residents there where they identified that that land belonged to Waqf, it was a Waqf property, on which those jhuggis have come up. (.interruptions) 1 am narrating whatever I have gathered know 1 what and clarification to ask and from whom. You need not advise me. (interruptions) Naturally there is a dispute. I want to put the whole thing before the Home Minister. The whole thing was like this. Advance intimation was given to the concerned authorities that on that day morning there would be an attempt to construct that wall. But unfortunately as I saw and as I was told by the residents, no precautionary measures were taken to prevent those people from constructing that wall....

SHRI M. M. JACOB (Kerala): It seems the polioe was ready for firing.

SHRI DIPEN GHOSH (West Bengal): When I visited that place I saw that the wall was half-construsted, it looked freshly construc ted, in the shape of a half-construc tion. There is another information, a very disquieting information, which 1 received, which I would like to get clarified or denied or substantiated by the Home Minister, that even on That day the wall remained half constructed and after the arrival of the police by the evening that was wholly constructed. That informa tion prompted me again in the afternoon to telephone him. So I would like to know

SHRI VITHA-LRAO MADHAV-RAO JADHAV (Maharashtra): What is the clarification you want? (Interruptions) You are wasting time. (Interruptions).

THE V1CE-CHATRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

CHOWDHARY HARI SINGH (Uttar Pradesh): You have alread taken 10 minutes (*Interruptions*).

SHRI DIPEN GHOSH: Despite information having been received in advance, why did the local authorities not take the precautionary measures so that the wall could not be constructed and also in the presence authorities the wall could not half of police constructed completed by the evening on that day day This is my first query.

The second is that there is some gap in his statement. Maybe that report has been given to the Minister. When I reached there between 1 and 1.30,I saw the the VHP volunteers and the Arya Samaj volunteers assembled in good numbers moving around with menacing gestures, having tatbis in their hands. So it was not that they were dispersed by the local authorities. In fact, I had

drawn the attention of the concerned police officals—of no less a person than the Assistant Commissioner of Police and Deputy Commissioner of Police and asked as to why they are being allowed to move around with such menacing gestures with lathis in their hands. So 1, would like to the Minister that know from despite orders from the above how and why, in what circumstances, those people were allowed to remain there with lathis etc., and move around in the area with menacing gesture at the place. 1 was shown the place from where the police had fired. May be, the people were on this side and people were also on the other side. Since that, was a very congested, crowded mohalla, without resorting to firing—because it is anybody's guess that in a crowded Muslim mohalla, a congested Muslim mohalla, if the police fires directed towards that mohalla, then ordinary people, innocent people, will be bound to fall victims to such firing. I do not want to dispute the presence of some trouble mongerers among the Muslim people also. I do not want to dispute that. I do not want to dispute that bote were exchanging stones, and THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please put the question.

SHRI DIPEN GHOSH: It is a question for the Administration that faced with such a situation whether, the police being called upon to bring about peace, to disperse the quarrelling mob or the fighting mob, without firing towards the crowded mohalla, could do something else.

Of course, a judicial inquiry has been ordered and all will come out. But the Police having fired in the direction of the crowded mohalla did not attempt to make a judicious effort to quell the communal clashes. The judicial inquiry will bring it out In the meantime. I would like to know whether that wall has

[Shri Dipen Ghosh] been fully constructed as reported to me and as I have seen or whether that wall has been removed and the status quo has been restored. If yes, it is good. If not, why and what steps the Minister would like to take?

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): I appreciate, Sir, that there has been lack of time and also the results of the judicial inquiry are still to come. Many other facts have to be ascertained after the judicial inquiry. Sir, totally rising above party lines, I would say with deep agony that these communal clashes have occurred at a time when the whole country is worried about the future of Kashmir and so man other important issues like that which threaten the unity and integrity of the country.

Sir, it seems that there is an extremely sinister nexus that seems to be developing. I hope I am wrong. I am sure he will reassure us. But the fact is that members of a particular party are totally in control of the civil administration in Delhi. The fact is that the Members of Parliament also belong to the same party. The fact is that all the newspapers uniformly allege that the Police had a hand in this. Either the Police had a hand in this or the Police was a silent spectator to the whole thing. In certain newspapers they have even alleged that the Police acted as a buffer between the volunteers of the VHP and the people in the basti who were protesting. This nexus is extremely disturbing particularly in view of the fact that time and again from this side of the House we have been pointing out that the growing influence of certain fundamentalist forces over the Government is something that is deeply worrying to all secular and national minded people in the country. So, my first clarification from the Home Minister is this. Is he aware of any such nexus? Is there is possibility that

the Police, as has been stated in all the news papers, have either been, egligent or indifferent or they haveactively been a part of what has been happening? This is a deeply disturbing situation.

Secondly, in view of the fact that such a serious incident has. taken place. I would like to know whether the Government records actually show that the land belongs to the Waqf Board. If the Government records actually show that then where was the question of telling the VHP workers that it had to be decided by the civil court? If this is the status of the records, then it was the duty of the Government to protect the people in the basti and if the VHP or the Arya Samaj had any difficulty about (it, they could have approached the civil court later. If the records show that the land belongs to the Waqf Board, it was the duty of the Government to have protected those people which they failed to do.

Thirdly, I am deeply concerned about the fact that even though two days have gone, till now I am not aware if any arrests have been made in this connection, especially the VHP has said that they are going to continue the building, no matter what happens. They are in a very militant mood. Have any arrests been made? Are you going to arrest the anti-social elements who are there and whosoever was res-" ponsible for the arson looting and the terrible incident. If no arrests have been made, then what is the reason? Is the Police looking into it or not?

Sir, my last clarification is about the firing. The newspaper report is very disturbing because it says that the Additional Commissioner of Delhi Police, Mr. Prakash Singh, says that he does not know how the firing started. This was an 11-year old child who was in the balcony of a multi-storeyed house. When the Police had to open firing

on the civilian population, there has to be a reason. The Police have gone on record saying that they were fired at first by the people in the jhuggi. I find it very strange, Sir. I want to know from the Home Minister whether it was a fact. And who was the official who ordered the firing? Why did he order the firing? How did the firing actually take place?

Finally, Sir, there is one more report which says that bullets

found in the 'durgah', in the place of worship which is there in the 'basti'. It is too much to assume that the people who live in the 'basti' have bullets nor would they attack their own place of worship. If bullets were found in a place

of worship, where from these bullets came? I request the Home Minister to go into these aspects very seriou-

sly. Thank you, Sir.

मोहम्मद खलीलुर रहमान (ग्रान्ध-प्रदेश) : गाइस चेयरमैन सर, सबसे पहले मैं हमारे मोहजिज होन मिनिस्टर साहब का बेहद मशकूर हूं कि उन्होंने एवान के जजबात को महसूस करते हुए आज ही अपना स्टेटमेंट एवान में पेश किया । वैसे फ़िरकादाराना , फ़रादात हमारे हिंदुस्तान के नाम पर एक बदन्मा दाग है। खुवाह कि फ़सादात मेरठ में हों, या भागलपुर में हो या दिल्ली में हो, कहीं भी हो, एक बदनुमा दाग है। खासतीर पर सियसी तबदीली के बाद यह तबकोह हो गई थी कि इन फ़सादात की मुकम्भल तौर पर रोकथाम होगी।

[उपसमाध्यक्ष (श्रीमती जयन्ती नटराजन) पीठासीन हुई

उपसभाध्यक्ष महोदया, मैं अपने मोहजिज साथियों से यह कहना चाहुंगा कि इन फसादात को इन्तिहाई नाजुक समझते हुए इससे कोई सियासी इस्तेहसाल न करें। यह । वक्त की श्रहमतरीन जरूरत है कि किस तरह इन फसादात की रोकथाम की जाय, इस पर गौर करना चाहिए, न कि इससे कोई सियासी

इस्तेहसाल करना चाहिए। मैं समझता हुं कि हमारे मोहज्जिज साथी, जो मेरे सामने तशरीफ फरमा हैं, इस बात का पूरा-पूरा ख्याल रखेंगे कि कहीं आग पर पैट्रोल का काम न करें।

उपसभाध्यक्ष महोदया, सबसे पहले मैं यह कलेरीफिकेशन पूछना चाहता चाहूंगा कि दीवार जो बनाई जा रही थी, वह किस जमीन पर बनाई जा रही थी? क्या वह वक्फ की जमीन थी? ग्रगर वक्फ की जमीन थी तो वक्फ बोर्ड से नौ-ग्रोब्जेंक्शन सर्टिफिकेट के लिए दीवार बनाने के लिए हासिल किया गया था ? मेरा दूसरा क्लेरीफिकेशन होम मिनिस्टर साहब से यह है कि क्या हक मत को इस बात का कोई श्रंदेशा या खदशा था वाक्या होने से पहले, कि वहां पर कुछ कशीदगी मौजूद थी और फसादात होने वाले थे ? तीसरा क्लेंफिकेशन मेरा यह है कि यह फसादात क्यों ग्राल ग्राफ सडन हुए? यह चंद बातें हैं, जिन पर मैं होम-मिनिस्टर साहब का क्लेरी-फिकेशन चाहंगा।

खुशी इस बात है कि फसादात एक-दम रुक गए और फिर हुकूमत ने जुडिशियल-इन्क्वायरी भी रखी है और मुख्तलिफ म्रली रिलीफ, जिनका ग्रभी होम-मिनिस्टर साहब ने जिक्र किया, एलान की गई है। मैं पूरी तवक्को होम मिनिस्टर साहब से और मौजूदा हुकूमत से रखूंगा कि इसको आगे न बढ़ने दिया जाय। न सिर्फ दिल्ली में बल्कि पुरे मुल्क में इस फिरकेवाराना फसादात की रोकथाम की बेहद जरूरत है और इस बात की भी जरूत है कि पूरे मुल्क में गंगा-जमुनी तहजीब कायम हो । हिंदू-मुस्लिम-सिख-ईसाई भाईचारगी इस मुल्क में रहे और सही मायनों में हिद्स्तान का जो सेकुलर किरदार है, वह सेक्लर किरदार बहाल हो।

چاهونکا که دیوار جو بنائی جا رهی تهي - کها وه وقف کي زمهن تهي -اگر وه وقف کی زمین تهی تو وقف بورة سے (نو آبجیکھی سرتھنھکیت) . دیوار بنانے کیلئے حاصل کیا گھا تها - مهوا دوسوا كليريفكهشي هوم ملستر صاحب سے یہ ھے کہ کیا حکومت کو اس بات کا کوئی اندیشه يا خدشه تها واقعه هولے سے پہلے -" که وهان پر کچه کهیدگی موجود تھی اور فسادات ہوئے والے تھے -تهسرا كليريفيكهش مهرا هے كه فسادات كهون أل أف ستس هوئه -ا يه چند باتيس هيں که چي پر منستر صاحب كا كلهريفكهش جاهونكا-خوشی اس باحث کی یه هے که قساداب ایک دم رک گلے اور پهر عکومت نے جوقیشیل انکوالری بھی۔ و رکھی ہے اور محتلف ارلیل رافف -جن کا ابھی ہوم منستر صاحب نے · ذکر کیا - اعلان کی گئی هیں -مين پوري توقع هوم منستر صاهب سے اور موخوں، حکومت سے رکھونکا کا اس کو آلے نه بوهنے دیا جائے - نه صرف ذلی میں بلکہ پورے ملک مين اس فرقه وارانه فساد كي روک تہام کی بہتعد ضرورت ہے اور اس بات کی بھی ضرورت ہے کہ پورے ملک میں گلکا جملی تہذیب الله هو ته هلئو مسلم سكه عيسائي بهائی چارگی اس ملک میں رہے اور صحیم معلوں میں هلدوستان کا جو سيكولو كردار هے ولا كردار يصال هو-]

الشرى خليل الرجمان (أندهرا پرديش : والس چيرمين ماهب-سب سے پہلے میں ھمارے معزز ھوم ملستر صاحب کا بهتمد مشکور اهون کہ انہوں نے ایوان کے جدبات کو محسوس کرتے ہوئے آج ھی ابلا استيعمنت ايوان مين پيش كيا -ويسي فرقمواراته فسادات هماري هدوستان کے نام پر بدنما داغ هیں۔ خواه که فسادات میرته میں هوں یا بهاکلیور میں هوں یا داني میں هوں - کہوں بھی هوں ایک إبد نما داغ هیں - خاص طور پر سیاسی تبدیلی کے بعد یہ توقع هو گلی تهی که ان فسادات کی معمل طور پو ووک تهام هوکی -

Statement by

وائس چيرمين سر - مين انے معزز ساتھیں سے کہنا چاھونکا که اس فسادات کو نههائی نازک سمجهیم ھوئے اس سے کوئی سیاسی استحصال نه کریں - یه وقت کی اهم ترین. فروکت ہے کہ کس طرح ان فسادات کی روک تہام کی جائے اس پر غور كرنًا چاهئے - نه كه اس سے كوئي سهاسی استحصال کونا جاها -میں سمجهتا هوں که اهمارے معزو ساتهی جو مهرے ساملے تشریف فرما هين - اس بات کا پورا پورا خهال رکههرگه - که کههن آگ پر پیقرول کا کام نه کریس -

وائس چهرمهن سر - سب سے پېلے میں یہ کلیریلکیشن پوچیلا

{Transliteration in Arabic Script]

ं श्री बुरेन्द्रजीत सिंह ग्रहनुवालिया (बिहार) : उपसभाध्यक्ष महोदय, मैं मापके माध्यम से मंत्री महोदय से जानना चाहंगा कि . क्या यह कबिस्तान, जो कि पहले कबिस्तान पहले इस्लाम के नाम से जाना जाता था ्रश्रीर श्रव कब्रिस्तान पंच वीरान के नाम से जाना जाता है, इस कत्रिस्तान को करीब 700 साल पहले हजरत निजामुद्दीन ग्रोलिया रहमतुल्ला-अल ने कायम किया था औरयह कब्रिस्तान दिल्ली वक्फी बोर्ड की गजट में लिखा हबा

महोदया, मैं ग्रापके माध्यम से मंत्री महोदय से जानना चाहंगा कि 1947 में कविस्तान का कुछ हिस्सा आर्थ समाज संस्था को ग्रलाट किया गया था ग्रौर जिसकी मेंटेनेंस वगैरह जो है वह एन.डी.एम.सी. के माध्यम से की जाती थी, क्या यह सच है ? ग्रगर एन.डी.एम.सी. के माध्यम से इसकी व्यवस्था ग्राज तक की जाली थी तो ग्राज बजरंग दल, शिव सेना ग्रीर विश्व हिन्दू परिषद ग्रार्थ समाज के नाम पर जाकर वहां दीवार बनाने क्यों पहुंचे थे ?

महोदया, मुझे डश्इस बात का नहीं है कि वह दो मजहब आपस में लड़ने के लिए तैयार हो गए हैं, यहां कुछ ग्रीर जीज नजर भारही है। ..(ब्यवधान)...

भी बतुरानन विश्व (विहार) : मजहव ुकाहे को लड़ने को तैयार होंगे, फसादी कहिए।

भी सुरेन्त्रजोत सिंह ग्रहत्वाजियाः मजहबी जुनून कोलेकर जोदो फसादी लड़ने को तैयार हैं, इसके पीछे यहां जितने विलडक्स हैं उनकी रुचि इसमें जुड़ी है क्योंकि नई दिल्ली में इतनी खुली जमीन और इतनी ज्यादा जमीन रह नहीं गई और इसकी कीमत बहुत ज्यादा है और अरबों की कीमत की जमीन में लाखों रुपए खर्च करके 2,4 फसादी खड़े करके, पूलिस के कर्मचारियों को खरीदकर, लाखों रुपये खड़े करने में कोई दिक्कत नहीं मुश्किल हो रही। महोदया, मैं ग्रापके माध्यम से मंत्री महोदय से बुजारित करूंगा कि इसकी जरा खोज-बीन करें कि इसके पीछे किसका हाव है ?

क्योंकि सामने तो ग्रभी नजर आग्रा कि बी अजे पी अ के दो सांसद वहां जाकर उन्होंने आर्य समाज की संस्था की और भड़काबा कि ये कौन होते हैं रोकने बाले हमें दीबार बनाने से, पर इसके पहले अगर कान्ती पेचीदगी देखी जाए तो ग्रापने ग्रपनी स्टेटमेंट में कहा कि आर्य समाज मैनेजमेंट कमेटी जों है, वह जब जोर बाग थाने गई तो वहां के एस । एच० आरे ने कहा कि इसका टाइटल क्लीग्रर नहीं है ग्रीर यहां मैं दीवार नहीं बनाने दंगा और 16 तारीख को उन्होंने कहा कि हम दीवार नहीं बनाएंगे श्रीर हम श्रमशान में सत्संग करने जाएंगे । यह बड़ी अजीब चीज है कि सत्संग गृहवाणी श्रीर जगह तो होती है, पता नहीं जब कोई लोग मरते हैं तो वहां बैठकर करते हैं किसी की देह जलाने केलिए, किया करने जाते हैं तब कुछ होता है, परन्तु ऐसे सत्संग बैठाने के लिए वहां भीड़ इकट्ठी की जा रही थी तो दिल्ली प्रशासन और हिन्द्स्तान की सरकार क्यों वहां सांत रही ?

Minister

और तो और महोदया, मैं श्रापके माइयम से मंत्री महोदय से जानना चाहुंगा कि मेंटर्नेंस कमेटों, कबिस्तान पंचपीरा ने 16 तारीख को गृह मंत्री की मैमोरेंडम वेश किया था और उस मैमोरेंडम में उन्होंने सारी बातें लिखी थी कि हमें इस तरह का डर है कि कल वहां पर दंगा-फ़पाद हो सकता है क्रोंकि 16 तारीख को ही विशव हिन्दु परिषद् के सोगों ने जाकर वहां धमकी दो थी और कहा था कि यह इलाका खाली कर दो नहीं तो क्त जब दीवार बनाने ग्राएंगे तो हम यह सब कुछ जाता डालेंगे भीर गृह मंती को प्रार्थना करने के वाबजुद भी वहां पिल स मुस्तैद नहीं थी ? में आपके माठाम स जानना चाहुंगा कि यही कब्रिस्तान पंच-पीरां कमेटी होम मिनिस्टर को मिलने के बाद निजाम्द्दीन पुलिस स्टेशन गई ग्रौर पलिस स्टेनन ने जो कापी रिसीव की है उसकी प्रतिलिपि मेरे पास है, जिस पर थाने की मोहर लगी है और उन्होंने उसमें लिखा कि हमें यह अन्देशा है और डर है कि ऐसी घटनाएं हमारे साब घट सकती है और हमें पूरी पुलिस सुरक्षा का बंदोबस्त किया जाए, तो मैं मंत्री महोदय से [श्री सुरेन्द्रजीत सिंह ग्रहनुवालिया]

Statement by

जानना चाहता हुं कि मंत्री महोदय ने यह ममोरेंडम पढ़ने के बाद दिल्ली प्रशासन को भ्रादेश क्यों नहीं दिए धौर 144 वहां क्यों नहीं लगाई गई? 17 तारीख को, जबिक वह वहां दीवार बनाने गए ये ?

महोदया, धाज यह मजहबी जुनून चारों तरफ़ भड़क रहा है और दिल्ली शहर में भी ग्रीर खासकर के निजाम-द्दीन ग्रीलिया का जो गुम्बज है, गुम्बज पर भी गोली के निशान पाए गए और आपने ब्यौरा दिया कि सिर्फ़ 6 गोलियां नली हैं। गालिब धकादमी की दीवारों पर गोलियों के निशान पाए गए, उसके शीने चकनाचूर हो गए। बालक्नी पर 11 साल के बच्चे को गोली का निशाना बनना पड़ा, इस तरह के जो काम हो रहें हैं उसको जो घोने या फिपाने की कोशिश मंत्री महोदय कर रहे हैं, मैं उससे सहमत नहीं हूं । मैं मंत्री महोदय से पूछना चाहुंगा कि श्रापने अब तक कितने लोगों को गिरफ़्तार किया और जब ग्राप लोगों को यह मैमोरेंडम मिल चुका था तो उसके बावजुद वहां धारा 144 क्यों नहीं लगी ? जिन लोगों की गैर-जिम्मेदारी के कारण यह सब कुछ हुआ है, ऐसे कितने पूलिस आफ़िसर ग्रापने ग्राज तक निलम्बित किए हैं ? कृपया इन बातों का स्पष्टी-करण करने की कृपा कीजिए।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have a request to the hon. Members. I think we have to stop now because the Home Minister has to reply. He will not be available tomorrow. We have to adjourn at 5 p.m. I would request you to co-operate with me. I am going to call the Home Minister. There is no the Home Minister. time. .

UnterruBtions\

डा० अवरार ग्रहमव खान (राजस्थान)s मैंने सुबह भी इस मामले को उठाया था । मैं इस मामले में मंत्री महोदय से स्पष्टी-करण चाहता हूं। मैंने तीन बजे श्रपना नाम भेजा था, पता नहीं श्रापके पास पहुंचा या नहीं ? यही मैंने लिखकर दिया या कि...(ध्यवद्यान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Ahmed, I am sorry. (Interruptions)

SHRI SYED SIBTEY RAZI: Madam, I have also given my name.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NATARAJAN): Everybody has given his name.

DR. ABRAR AHMED KHAN: Madam, only two or three minutes. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh): Madam, we would like to know the order in which the Secretariat had received the names and whether the Members who have been given time to seek clarifications gave their names after those who have been deprived of a chance to speak. Only that much, information. We expect the Chair's ruling. (Interruptions) This is something which we would like to know. (Interruptions) whether the names of those Members who have already been given this opportunity come after those names which had been given earlier. This is not fair. It is an individual right of a Member. There should not be any. We want only this much information. Nothing else. (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Sharma, please, listen to me. What you have said is perfectly valid. I think the Secretariat will look into it s (Interruptions)

SHRI ANAND SHARMA:! We would like to know why this is done.

VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sure you understand.

*Expunged as ordered by the Chair.

SHRI ANAND SHARMA: We do not understand this *{Interruptions}* The Chair cannot justify

Statement by

VICE-CHAIRMAN THE JAYANTHI NA-(SHRIMATI TARAJAN): Mr. Sharma, I am sure you will regret later on the remark you have made {Interrup~ tions}
There is a rule that only one Member from each party will be allowed. It is there in the rule book. {Interruptions} Let me finish, Mr. Sharma. All I am saving is this. I asked right in the beginning, what is the view of the Members. We have to adjourn the House at 5 p.m. There are two things. First of all, it is a convention only that all Members who have given their names will be allowed to speak, but the rule is that only one Member from each party will be allowed to speak.

SHRI ANAND SHARMA: I have been a Member for six years. I am going out. But let me say...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Shall I read out the rule?

SHRI ANAND SHARMA: I do not want to be educated. I am aware of it.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NA-TARAJAN): Mr. Sharma, I think, you should not lose your temper.

SHRI ANAND SHARMA: I am not losing my temper.

Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): It is not the business of the Chair to educate anybody. I am only asking you to listen to the ruling.

SHRI ANAND SHARMA: Thank you very much. I am extremely grateful to you.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You should not make any remarks which you may have to regret later on.

SHRI ANAND SHARMA: I need not be educated

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN: It is not the business of the Chair to educate anybody, Mr. Sharma. *{Interruptions}* Kindly sit down, Mr. Sharma. I am on my legs. Please listen to me.

SHRI ANAND SHARMA: If that is the attitude. I cannot help.

VICE-CHAIRMAN (SHRIMATI JAYANTHI NA-TARAJAN): Kindly listen to me. I am only trying to find out whether we can continue this later on or ask the Home Minister to reply. I am only seeking the permission of the House. There is absolutely no point in Members getting agitated like this. {Interruptions} The Chair is the custodian of the rights of the House. All I am doing is seeking the permission of the House whether we should continue this later on. (Interruptions) kindly let me finish, Mr. Sharma. If the House agrees, we can sit till late in the night. We can adjourn now and meet again and continue with the discussion. But as I said earlier, the rule is that only one Member from each party is allowed to speak. But if there has been some problem about the order in which the names have been given, etc., the Secretariat will look into it. However, it is the discretion of the Chair as to who should be called and who should not be called.

[The Vice Chairman]

It is absolutely the discretion of the Chair as to who should be called and who should not be called. I am only asking the House whether we should complete it now by asking the Home Minister to reply or continue with the discussion when we meet again.

SHRI M.M. JACOB: Madam, may I make a submission?

SHRI ANAND SHARMA: On a point of clarification, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let me hear Mr. Jacob first. Then I will allow you.

SHRI M.M. JACOB: Madam, the convention in this House is that all those who have given their names are allowed to seek clarifications. This is the convention in the Rajya Sabha all these years.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): That is what we are talking about.

SHRI M.M. JACOB: I would only like to point out that this is a healthy convention.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): It is only a question of time. We are following that convention. If you want to come back at 6.30, I have no problem at all. (Interruptions). After the budget is over.

SHRI ANAND SHARMA: I feel very sorry to point out that my objection as a Member, seeking protection from the Chair has been misconstrued and rather the Chair has misconstrued to an extent that I am being told as to what the rules are. We are here respecting the conventions, and the Member's right to seek clarifications must be protected. No Member should be deprived..

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): At no point of time has the Chair said that the Members are not allowed to seek clarifications. The Chair objects if a Member uses the words, "I do not want to be educated . I think it is wrong, it is not the business of the Chair to educate any Member. It is only a matter of convention and in any case discretion of the Chair.

SHRI ANAND SHARMA; You can say it is incorrect, but I I have not done anything wrong.

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): May 1 submit? We can continue this debate after the budget. That would be much better.

श्री प्रशिवनी कुमार। मेरा भी निवेदन हैं कि यह महत्वपूर्ण प्रथन हैं । इसलिए हमको दलैरिफ़िकेशन सीक करने दिए जाएं क्योंकि मेरी पार्टी के ऊपर श्रारोप लगाए गए हैं ... (श्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Is it the will of the 'House that we adjourn now and meet again at 7.00?

HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): The House stands journed to meet again at 7.00 P.M.

The House then adjourned at forty-seven minutes past four of the clock.

700 P.M.

The House reassembled at seven of the clock, The Deputy Chairman

in the Chair.

BUDGET (GENERAL) 1990-91

THE DEPUTY CHAIRMAN: The Budget. Prof. Dandavate.